

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/8(KB)2020  
IA(I.B.C)/507(KB)2024, IA(I.B.C)/1478(KB)2023,  
IA(I.B.C)/558(KB)2023, IA(I.B.C)/1648(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	INTERNATIONAL ASSET RECONSTRUCTION COMPANY PVT. LTD. VS ECLAT INDUSTRIES LTD.
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Sharukh Raja, Adv. ] For the Financial Creditor  
Mr. Somnath Roy, Adv. ]

Mr. Anil Kumar Gupta, Adv. ] For the Regional Provident Fund Commissioner in  
] IA(I.B.C)/507(KB)2024

Ms. Manju Bhuteria, Adv. ] For the Suspended Board of Directors  
Mr. Tanmoy Sett, Adv. ]  
Ms. Tanvi Luhariwala, Adv. ]  
Mr. Birendra Kumar Tripathi, Adv. ]

Mr. Shaunak Mitra, Adv. ] For the Resolution Professional  
Mr. Udit Agarwal, Adv. ]  
Mr. Avishek Gupta, RP ]

**ORDER**

1. Learned Counsel for the parties present.
2. **IA(I.B.C)/507(KB)2024:**
  - a. Let rejoinder affidavit be filed within a period of two weeks as prayed for.
  - b. List his mater on **3<sup>rd</sup> May, 2024.**
3. **IA(I.B.C)/1478(KB)2023:**
  - a. It is noted that a notice dated 5<sup>th</sup> July, 2024 as it appears at pages 67 and 68 of this application issued in violation of Section 14 moratorium, the Respondent

is directed to explain its conduct as to why the notice will not be quashed or set aside.

- b. In view of the fact that no explanation has been furnished by way of reply affidavit. Therefore, none turns up on behalf of the Respondents an appropriate order will be passed on the next date of hearing.
- c. Registry is directed to issue notice to the Respondents by way of speed post and by e-mail and place the tracking information on record.
- d. Notice shall also be served to the Respondents by dasti service.
- e. List this matter on **3<sup>rd</sup> May, 2024**.

**4. IA(I.B.C)/558(KB)2023:**

- a. Learned Counsel Ms. Manju Bhuteria appearing for Mr. B.N. Choubey, Promoter is directed to obtain instruction about the status of the Hon'ble Apex Court assailing the order passed by the Hon'ble National Company Law Appellate Tribunal, New Delhi.
- b. List this matter on **3<sup>rd</sup> May, 2024**.

**5. IA(I.B.C)/1648(KB)2022:**

- a. It is submitted that learned Counsel Ms. Manju Bhuteria appearing for the Respondents in this matter and already entered appearance for the Respondents.
- b. In connection with IA(I.B.C)/1648(KB)2022 Ms. Manju Bhuteria brought to our notice the pending appeal before the Hon'ble Apex Court, we direct the Respondents to be represented adequately through a counsel on the next date of hearing, failing which an appropriate order will be passed.
- c. Mr. Udit Agarwal, learned Counsel appearing for the Resolution Professional submits that a detailed chart has been provided by way of the supplementary affidavit filed on 25<sup>th</sup> January, 2024 detailing the documents that are required to be furnished by the Suspended Board.
- d. It is noted that copy of the supplementary affidavit dated 25<sup>th</sup> January, 2024 filed by the Resolution Professional is not available. Let the same be furnished.
- e. It is submitted that copy of the supplementary affidavit has already been furnished to the Respondents and there is no response from the Respondents.
- f. Therefore, the Respondents are directed to furnish the information as given in the detailed chart as mentioned in page 4 of this affidavit, failing which an appropriate order will be passed on the next date of hearing.

- g. Registry is directed to issue notice to the Respondents by way of speed post and by e-mail and place the tracking information on record.
- h. Respondents are directed to appear personally on the next date of hearing to justify their conduct of not sharing the documents as asked for by the Applicant.
- i. Copy of this order be also served to the local police station.
- j. List this matter on **3<sup>rd</sup> May, 2024**.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**